

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No 201- IA 235 of 2020
ITEM No 202- IA 673 of 2020
ITEM No 203- IA 478 of 2020
ITEM No 204- IA 833 of 2020
ITEM No 205- IA/74(AHM) 2021
ITEM No 206- IA/122(AHM) 2023
In
CP(IB) 463 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Reliance Asset Reconstruction Co Ltd
V/s
Morakhia Copper & Alloys Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 19/10/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant / SRA :Mr. Nilesh Udernani, Adv.
: Mr. Pavan Godiawala, Adv.
For the SM : Mr. Aditya Pandya, Adv. for R- 1 to 3
For the Respondent : Mr. Uday Sankar Samudrala, Adv. for R-12
: Ms. Anushree Soni, Adv. for R-5
: Mr. Vikram Choudhary, Adv. for Mr. Atul Sharma, Adv.
For R-No. 8 -11
: Mr. Ravi Pahwa, Adv.

ORDER

IA 235 of 2020, IA 673 of 2020, IA 478 of 2020, IA 833 of 2020, IA/74(AHM) 2021

Learned Counsel Mr. Nilesh Udernani for the applicant / SRA submitted that in compliance of the order dated 22.02.2023, substitution was already carried out in the cause title in all the matters, which is listed today from Sr. No. 201 to 205. However, in the cause list, it is seen that old cause title is still reflecting. We have perused the

cause title of the I.A.s in which the substitution / amendment has already been carried out.

The Registry is directed to rectify the cause title also.

Learned Counsel for the Suspended Management as well as for the Respondent nos. 5 and 12 in IA/74(AHM) 2021 submitted that they have not received the amended cause title petitions. Learned Counsel for the applicant / SRA ensure to again serve the copy of the same to the other side.

Let pleadings, if any, left incomplete be completed before the next date of hearing.

Re-list on 13.12.2023

IA/122(AHM) 2023

Today, Learned Counsel for the respondent submitted that for some personal reasons, he intends to withdraw and retire from the matter and he will also undertake to inform the client/SRA in this regard. Let Counsel for the Respondent to serve copy of this order to the SRA and file proof of the same before the next date of hearing.

Re-list on 13.12.2023

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)